

ITEM NO.2 Court 12 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 17702/2021

(Arising out of impugned final judgment and order dated 26-09-2019 in WAMD No. 859/2019 passed by the High Court of Judicature at Madras at Madurai)

THE DIRECTOR OF SCHOOL EDUCATION CHENNAI 6 & ANR. Petitioner(s)

VERSUS

B. ANNIE PACKIARANI BAI & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.102234/2021-CONDONATION OF DELAY IN FILING and IA No.102229/2021-EXEMPTION FROM FILING O.T.)

Date : 14-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Jaideep Gupta, Sr Adv
Mr. D.kumanan, AOR
Mr. Sheikh F Kalia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The important question of law which is raised in the present SLP is whether the Department can insist for TET examination passed in case of a Teacher of a minority institution and whether providing such a qualification would effect any of the rights of the minority institution guaranteed under the Constitution of India?

Delay condoned.

Issue notice returnable on 22.03.2022.

Dasti, in addition, is permitted.

Counter affidavit, if any, to be filed within a period of three weeks from the date of receipt of the present order.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER

